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MYSORE VACCINATION ACT, 1906

1 of 1906

[16th March, 1906]

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MYSORE VACCINATION ACT, 1906

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An Act to make provision for compulsory vaccination in [the State of Mysore except Bellary District.] Whereas, it is expedient to make provision for compulsory vaccination in [the State of Mysore except Bellary District], His Highness the Maharaja is pleased to enact as follows.

1. Short title :-

- (1) This Act may be called the Mysore Vaccination Act, 1906.
- (2) And it extends to the ¹ [whole of the State of Mysore except Bellary District].
- 1. See the Mysore Adaptation of Laws Order, 1953

2. Extent :-

¹Vaccination shall be compulsory in all Municipalities constituted under ² [the Mysore City Municipalities Act, 1933, the City of Bangalore Municipal Corporation Act, 1949 and the Mysore Town Municipalities Act, 1951], and in the local area under the control of the Kolar Gold Fields Sanitary Board.

- 1. Substituted by Act No. VII of 1925
- 2. Sub stituted for the words the Mysore Municipal Act, 1906" by Act No. 1 of 1956

3. . :-

The 1 [State Government] may, by notification in the Official Gazette, declare that vaccination shall be compulsory in any other local area from and after a date to be specified in such notification and 2 [State Government] may, in like manner, cancel or modify any such declaration.

- 1. Substituted for the word "Government" by Act No. 1 of 1956
- 2. Substituted for the word "Government" by Act No. 1 of 1956

4. . :-

The 1 [State Government] may make rules to regulate the vaccination of persons in the local areas where vaccination is or has been declared to be compulsory, and bye-laws for the purposes of this Act not inconsistent with these rules may be made from time to time with the approval of 2 [State Government] by a local body within whose local area, vaccination has been declared to be compulsory.

- 1. Substituted for the word "Government" by Act No. 1 of 1956
- 2. Substituted for the word "Government" by Act No. 1 of 1956

<u>5.</u> . :-

For every breach of a rule or bye-law under Section 4, the offender shall be liable to a fine not exceeding fifty rupees:

Provided that no penalty shall be imposed on any person by reason of non-vaccination if he has already had smallpox].